

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, CHENNAI**  
**APPELLATE JURISDICTION**

**(Under Section 61 of the Insolvency and Bankruptcy Code, 2016)**  
**Company Appeal (AT) (INS) No. 61 of 2021**

**(Arising out of Impugned Order dated 07.05.2021 (09.05.2021) filed under**  
**Section 7 of Insolvency and Bankruptcy Code in I.A.No.606 & 697of 2020 in**  
**C.P.(IB)No.43/7/HDB/2018 passed by the Hon'ble National Company Law**  
**Tribunal, Hyderabad Bench-II, Hyderabad)**

**In the matter of M/s. Leo Meridian Infrastructure Projects & Hotels Limited:**

1. N.V. Rama Raju S/o N. Appala Raju  
R/o Plot No.75, MLA & MP Colony,  
Road No.10-C, Jubilee Hills,  
Hyderabad – 500 033. ....Appellants/  
Resolution Applicants
2. N. Indira W//o N.V. Rama Raju  
R/o Plot No.75, MLA & MP Colony,  
Road No.10-C, Jubilee Hills,  
Hyderabad – 500 033.
3. M/s Jalavihar Entertainment Private Limited  
Having its registered office at 22/9, Necklace Road,  
Hyderabad / 500 063 represented by its  
Managing Director, N.V. Rama Raju, R/o Hyderabad.
4. North East Infrastructure Private Limited  
Having its registered office at 55-14-87, APSEB Colony,  
Seethammadharan, Vishakhapatnam – 530 013.  
Andhra Pradesh, represented by its Authorized  
Representative Mrs.Vijaya Aditya Nadimpalli,  
R/o Hyderabad

V.

1. Rajkumar Ralhan, Resolution Professional of  
Leo Meridian Infrastructure Projects and Hotels Limited,  
Flat No.801, Towers 01, Kalypso Court,  
Jaypee Greens Wish Town, Sector 128,  
Noida, Uttar Pradesh – 201 304. ....Respondent No.1
2. The Committee of Creditors of Leo Meridian  
Infrastructure projects and Hotels Limited,  
Represented by Resolution Professional  
Flat No.801, Towers 01, Kalypso Court,  
Jaypee Greens Wish Town, Sector 128,  
Noida, Uttar Pradesh – 201 304. ... Respondent No.2

Present:

For Appellant : Mr.V. Lakshmi Narayanan, Advocate  
For Mr.G.S. RamaRao,  
Mr.Harshini Jhothiraman,  
Mr.Avinash Krishnan Ravi,  
Advocates

For Respondent No.1 : Mr.Satish Parasaran, Advocate  
For Mr.Krishna Grandhi, Advocate

For Respondent No.2 : Mr.Sathiyarayanan, Advocate.

**ORDER**

**(VIRTUAL MODE)**

Heard the Learned Senior Counsel Mr.V. Lakshmi Narayanan, appearing for the Appellants. At this stage, on behalf of the First Respondent Mr.Krishna Gandhi, Learned Counsel undertakes to file Vakalat and prays for time to file Reply/Response/Counter of First Respondent and is granted time to file Vakalat and Reply/Response/Counter before the 'Office of the Registry' (not only through e-filing but also through Hard Copy) by 16.06.2021 and the necessary copy shall be exchanged between the Learned Counsels appearing for the respective parties, well in advance.

Soon after the receipt of the copy of the Reply/Response/Counter of the First Respondent, it is open to the Appellants side to file 'Rejoinder', if any, within three days thereafter, before the 'Office of the Registry' (not only through e-filing but also through Hard Copy). It is lucidly made quite clear that the copy of the same shall be exchanged between the Learned Counsels well in advance.

In respect of the 2<sup>nd</sup> Respondent, notice is ordered through Speed Post returnable by 22.06.2021. Let requisite together with process Fee be filed within three days from today. The Appellants are required to provide the e-mail address(s) of the Respondents to the 'Office of the Registry'. Also, the Appellants are required to provide the Mobile No(s) of the Respondents to the 'Office of the Registry'.

The 'Registry' is directed to List the matter on **22.06.2021**.

***[Justice Venugopal M]***  
***Member (Judicial)***

***[V.P.Singh]***  
***Member (Technical)***

19.05.2021  
SE